

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.62/07272/2020 (SWP.No.49/2016)

This the 16th day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)**

Mohammad Yousuf Wani, Aged 59 years, S/o Khazir Mohammad Wani, R/o Khumriyal, Lolab, District Kupwara.

.....Applicant
(Advocate:-**Not Present**)

Versus

1. State of J&K through Commissioner/Secretary to Govt., Power Development Department, Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer, EM & RE Wing Kashmir, Srinagar.
3. Superintending Engineer, EM & RE Circle, Sopore.
4. Mr. Mohd Shafi, Executive Engineer, ED, Kupwara.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was placed under suspension, through an order dated 26.12.2015. Aggrieved by that, he filed SWP No. 49/2016 before the Hon'ble High Court of Jammu and Kashmir at Srinagar. A conditional order was passed by the Hon'ble High Court, directing that in case the respondents failed to file a report in relation to the enquiry conducted in pursuance of the order dated 26.12.2015, the impugned order shall remain stayed.

2. The SWP has since been transferred to this Tribunal in view of re-organisation of the State of Jammu & Kashmir and renumbered as TA No.7272/2020.

3. There is no representation for the applicant. We heard Mr. Sudesh Magotra, Deputy Advocate General for the respondents.

4. The applicant was aged 59 years, when the impugned order was passed and the SWP was filed. He attained the age of superannuation in the next year itself. With the retirement from service, the order of suspension became redundant. Nothing remains to be decided in this T.A.

5. The TA is accordingly dismissed. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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